

**Central Administrative Tribunal
Principal Bench**

**CP No.263/2017 in
OA No.722/2017**

New Delhi this the 7th day of September, 2018

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Kamal Kumar,
S/o Sh. Satish Kumar,
R/o D-20, Nawada Village,
Uttam Nagar, New Delhi-110059
2. Tajinder Kaur,
D/o Sh. Balvinder Singh,
R/o N-143 Narayan Nagar,
Laxmi Nagar, Delhi-92

- Applicants

(By Advocate: Mr. Ajesh Luthra)

Versus

1. Shri Bhanu Pratap Sharma,
Secretary,
Union of India
Department of Personnel and Training,
Ministry of Personnel, Public Grievance & Pension,
North Block, New Delhi
2. Sh. Ashim Khurana,
Chairman (HQ)
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110091

- Respondents

(By Advocate: Ms. Harvinder Oberoi)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up for hearing, counsel for the respondents draws our attention to the reply filed by respondent no.2 to the Contempt Petition. As per this reply, it becomes clear that the interim order in this matter is dated 20.03.2017 in which the Tribunal had directed the respondents not to make any appointments in pursuance of the examination to the post of

Stenographer Grade 'D', but the fact of the matter is that the final result of the examination under challenge in the present OA was declared on 30.11.2016 and finally selected candidates were nominated to different user departments by this respondent in December, 2016 itself. The user departments have acted on the dossiers sent to them. In this view of the matter, it is clear that the order of the Tribunal dated 20.03.2017 was passed after the completion of the entire recruitment process. Hence, no contempt is made out. Accordingly, the CP stands closed. Notices issued to the respondents stand discharged. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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